



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

The Goa Appropriation Bill, 2008

(Bill No. 1 of 2008)

AS
(~~To be~~ introduced in the Legislative Assembly of the State of Goa)

**GOA LEGISLATURE SECRETARIAT
ASSEMBLY HALL, PORVORIM**

MARCH, 2008

The Goa Appropriation Bill, 2008

(Bill No. 1 of 2008)

A

BILL

to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa for the services and purposes of the financial year 2007-08.

Be it enacted by the Legislative Assembly of Goa in the Fifty-~~ninth~~ Year of the Republic of India as follows:—

1. *Short title.*— This Act may be called the Goa Appropriation Act, 2008.

2. *Issue of Rs. 286,08,25,000 out of the Consolidated Fund of the State of Goa for the financial year 2007-08.*— From and out of the Consolidated Fund of the State of Goa, there may be paid and applied sums not exceeding those specified in column (5) of the Schedule to this Act amounting in the aggregate to the sums of *Two hundred eighty six crores eight lakhs twenty five thousand rupees* towards defraying the several charges which will come in the course of payment during the financial year 2007-2008 in respect of the services and purposes specified in column (2) of the said Schedule.

3. *Appropriation.*— The sums authorised to be paid and applied from and out of the Consolidated Fund of the State of Goa under this Act, shall be appropriated for the services and purposes expressed in the Schedule to this Act in relation to the said financial year.

SCHEDULE

(See section 2 and 3)

(Rs in lakhs)

Demand No.	Services and purposes	Sums not exceeding		
		Voted by Assembly	Charged on the Consolidated Fund of the State of Goa	Total
(1)	(2)	(3)	(4)	(5)
1	Legislature Secretariat	30.00	15.00	45.00
A1	Raj Bhavan (Charged)	—	25.00	25.00
2	General Administration and Coordination	308.98	—	308.98
3	District and Sessions Court, North Goa	24.00	—	24.00
5	Prosecution	4.00	—	4.00
6	Election Office	305.70	—	305.70
8	Treasury and Accounts Administration, North Goa	1300.00	—	1300.00
10	Notary Services	85.73	—	85.73
11	Excise	3.85	—	3.85
18	Jails	0.02	—	0.02
21	Public Works	5051.05	21.71	5072.76
23	Home	30.00	—	30.00
26	Fire and Emergency Services	77.52	—	77.52
30	Small Savings and Lotteries	50.00	—	50.00
31	Panchayats	40.00	50.37	90.37
32	Finance	1000.00	—	1000.00
33	Revenue	1.21	—	1.21
34	School Education	711.12	—	711.12
35	Higher Education	1399.00	9.00	1408.00

(Rs in lakhs)

(1)	(2)	(3)	(4)	(5)
37	Government Polytechnic, Panaji	25.00	—	25.00
38	Government Polytechnic, Bicholim	28.32	—	28.32
39	Government Polytechnic, Curchorem	5.00	36.75	41.75
40	Goa College of Engineering	2.20	—	2.20
43	Art and Culture	337.33	5.02	342.35
44	Goa College of Art	2.33	—	2.33
47	Goa Medical College	845.00	—	845.00
48	Health Services	250.00	—	250.00
53	Foods and Drugs Administration	5.51	—	5.51
56	Information and Publicity	410.00	—	410.00
57	Social Welfare	6646.25	—	6646.25
61	Craftsman Training	144.00	—	144.00
63	Rajya Sainik Board	12.00	—	12.00
64	Agriculture	100.50	—	100.50
65	Animal Husbandry and Veterinary Services	20.00	—	20.00
66	Fisheries	113.00	—	113.00
68	Forests	449.10	4.30	453.40
70	Civil Supplies	15.60	—	15.60
71	Cooperation	165.00	—	165.00
72	Science, Technology and Environment	50.00	—	50.00
74	Water Resources	800.00	2.48	802.48
76	Electricity	5510.00	0.25	5510.25

(Rs in lakhs)

(1)	(2)	(3)	(4)	(5)
77	River Navigation	55.00	20.55	75.55
80	Legal Metrology	5.50	—	5.50
82	Information Technology	1999.00	—	1999.00
TOTAL		28417.82	190.43	28608.25

Statement of Objects and Reasons

The Supplementary Demands for Grants for the year 2007-2008 (First Batch) was presented to the Legislative Assembly on 14th January, 2008. This Bill is introduced in pursuance of Article 204 read with Article 205 of the Constitution of India to provide for appropriation of certain further sums from and out of the Consolidated Fund of the State of Goa, to meet the expenditure on certain services, granted by the Legislative Assembly for those services.

DAYANAND G. NARVEKAR
Finance Minister

Poryorim,
24th March, 2008.

Governor's Recommendation

The Governor has, in pursuance of Article 207 of the Constitution of India, recommended to the Legislative Assembly, the introduction and consideration of the Goa Appropriation Bill, 2008.